

FIR No.: 166/2020
PS : Pandav Nagar

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for the release of vehicle no. UA-08G-6849 on Superdari filed by applicant Kundan.

Present: Ld. APP for the State.

Sh. Manoj Kumar, Id. Counsel for the applicant Kundan.

As per reply filed by IO, the vehicle in question was not taken in custody nor is in the Malkhana. Copy of the same be supplied to the applicant.

At this stage, the application is dismissed as withdrawn.

The application stands disposed of accordingly.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 13486/2020

PS : Pandav Nagar

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for the State.

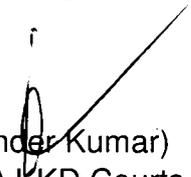
Sh. Shokeen Rajput, Id. Counsel for the applicant/
accused Sandeep @ Pradeep.

This is an application for release of applicant/accused on bail.

As per report filed by the IO, the accused was got released u/s
169 CrPC in this case since there was no evidence against him.

At this stage, the application is dismissed as withdrawn.

The application stands disposed of accordingly.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 12166/2020

PS : Pandav Nagar

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for the State.

Sh. Shokeen Rajput, Id. Counsel for the applicant/
accused Sandeep @ Pradeep.

This is an application for release of applicant/accused on bail.

As per report filed by the IO, the accused was got released u/s
169 CrPC in this case on 21.07.2020 since there is no evidence against him.

At this stage, the application is dismissed as withdrawn.

The application stands disposed of accordingly.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 364/2020
PS : Pandav Nagar

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present : Sh. Pankaj Verma, Id. Counsel for applicant Ramandeep.

Arguments on application of release of Jamatalashi articles filed by accused/ applicant heard.

Report Perused.

As per reply filed by IO, he has no objection.

Keeping in view the facts and circumstances, it is hereby ordered that the jamatalashi articles be released to the accused/applicant as per seizure memo.

Application is disposed off accordingly.

Copy of the order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 363/2020

PS : Kalyanpuri

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Ms. Muskan from Nari Niketan filed by the applicant Noorjahan.

resent: Ld. APP for the State.

Sh. Roshan Lal, Id. Counsel for the applicant.

As per reply filed by the IO, the present case FIR was registered for the missing of one Muskan aged 14 years and that the said girl was recovered from Chandigarh on 11.09.2020. The copy of statement recorded u/s 164 CrPC is also placed on record by the IO. Admittedly, the applicant is the mother of the prosecutrix, who is minor and the case was registered on the complaint made by her father.

In these circumstances, let the prosecutrix be released to her mother.

The Incharge, Nari Niketan is directed accordingly.

Dasti copy be given to the applicant.

The application stands disposed off.

*copy received
Sampayton
18/9/2020*


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 17901/2020
PS : Pandav Nagar
State Vs. Bilal Ahmed

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for the State.

Sh. Brijpal Singh, Id. Counsel for the applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is contended by the Id. Counsel for applicant that the applicant is in J/C since 08.08.2020; that he is innocent and has been implicated falsely in this case; that he has no concern with the offence under consideration and also that the recovery is planted one.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- (Rupees ten thousand only) with one surety of the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 369/2020

PS : Kalyanpuri

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for the State.

Sh. Arun Kumar Tiwari, ld. Counsel for the applicant.

accused Gurjeet Singh.

Arguments on bail application heard. Bail application and reply of the IO perused.

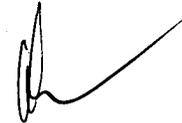
Ld. Counsel for applicant/accused submitted that the applicant is in J/C since 10.09.2020. That he is innocent and has been implicated falsely in this case. That he is ready to abide by the terms as imposed by the court.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- (Rupees ten thousand only) with one surety of the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020

FIR No.: 509/2020
PS : Kalyanpuri

18.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for calling status report filed by applicant Ms. Seema.

Present: Ld. APP for the State.

Sh. Sanjeev Sarwal, Id. Counsel for the applicant.

As per reply filed by the IO, the case property is not recovered yet.

In view of the reply filed by IO, the application stands dismissed as disposed of.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
18.09.2020